

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 31st day of July, 2001.

Original Application No. 762 of 1999.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Sri KN Rai S/o Shri Har Govind,

Resident of 177/2, Chhaniya Pura,

Jhansi.

(Sri RK Nigam, Advocate)

.... Applicant

Versus

1. Union of India through General Manager,
Central Railway, Mumbai CST.

2. Sr. Divisional Electrical Engineer (TRO),
D.R.M. Office, Central Railway, Jhansi.

(Sri KP Singh, Advocate)

.... Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

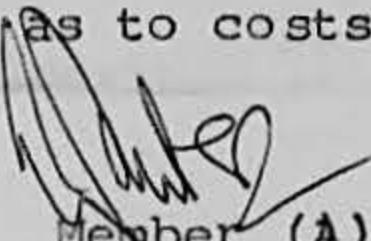
The applicant is a Passenger Driver. He has challenged the order of punishment dated 19-1-1998 (Annexure-A-1 to the OA) by which he was imposed penalty of withholding increments for two years without cumulative effect.

The appeal filed by the applicant was dismissed on 22-5-1998 which has also been challenged.

2. We have perused the material on record. The charge against the applicant was that on 06-10-1997 though he turned up at right time to discharge his duties, signed the Attendance Register and noted caution order for Jhansi-Babina Section, but after that the applicant gave an application for leave to Chief Controller (Lobby) Yard, Jhansi and gone away cutting his signature and without getting sanction of leave, which created hindrance



in the Railway Working. The applicant was given opportunity to inspect documents against him. It was not denied by the authority. In our opinion, the punishment awarded in the facts and circumstances of the case is justified and calls for no interference. The OA is dismissed accordingly with no order as to costs.



Member (A)



Vice Chairman

Dube/